

Court-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 245 of 2015 & IA-398 of 2015

Dated : 19th October, 2015

Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:

The Tata Power Company Ltd. (D)

..... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission

..... Respondent(s)

Counsel for the Appellant (s) : Mr. Amit Kapur
Mr. Vishal Anand, Ms. Nishtha Kumar

Counsel for the Respondent(s): Mr. Buddy A Ranganadhan
Mr. D.V. Raghuvamsy for MERC

ORDER

Heard.

Admit.

Issue notice of the Appeal to the Respondents returnable within two weeks from today. Counter affidavit/reply be filed within four weeks from today and rejoinder, if any, may be filed by the Appellant within two weeks thereafter. Since, this is a tariff matter, public notice to be issued.

At this stage, Mr. Buddy A. Ranganadhan, learned counsel for the Respondent State Commission has accepted the notice.

Post this Appeal for hearing on **21.12.2015**.

IA-398 of 2015

IA-398 of 2015 in Appeal No. 245 of 2015 has been filed on behalf of the Appellant, a Distribution Licensee seeking to permit the Appellant to ad-interim ex-parte recover cross subsidy charges determined by the Maharashtra Commission at Table 7-22 of the impugned order, as per the formula prescribed under the Tariff Policy and adopted in the MYT Order as well as the Open Access Regulations.

Contd...2.

(2)

Mr. Buddy A Ranganadhan, learned counsel for the Respondent seeks some time to file objections to the said I.A. Apart from it, we deem it proper to allow the Respondents to file the objection/reply to the said I.A. and, only thereafter, the I.A. shall be heard. As there is no urgency in allowing the interim relief, as apparent on the perusal of the said I.A., the same shall be heard along with the main Appeal already fixed i.e. on **21.12.2015**.

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

vt/jps